

Directorate of Technical Education directs Anna University to stop harassment of faculty

https://www.newindianexpress.com/states/tamil-nadu/2022/sep/14/directorate-oftechnical-education-directsanna-university-to-stop-harassment-of-faculty-2497947.html

CHENNAI: Bringing some relief to faculty of private engineering colleges, the Directorate of Technical Education (DoTE) has directed Anna University, the affiliating university of engineering colleges in the state, to ensure that colleges do not harass their faculty by denying them salary or overburdening them with work.

The directions come in the wake of a complaint filed before the National Human Rights Commission (NHRC) following the suicide of a teacher in a private engineering college in Erode. The complaint mentions that the teacher was not paid salary by the college, which caused him severe mental depression and eventually led to suicide. Hearing the matter, NHRC had sought a report from DoTE.

DoTE has directed Anna University to strictly ensure that teachers are not asked to find students for admissions in order to get their salary. The university has also been directed to ensure that private colleges do not confiscate original certificates while recruiting them and follow transparency in recruitment process and provide them with salary as per AICTE norms.

In a letter dated August 29, technical education commissioner G Laxmi Priya wrote to the registrar of Anna University to conduct surprise visits in private engineering colleges to check whether the directions are being followed. The university has also been asked to check whether colleges are maintaining proper teacher-student ratio so that faculties are not overburdened with work due shortage of teachers.

"Recently, we conducted an inspection and found that teacher-student ratio was not maintained in many colleges. We will conduct regular surprise checks to address the anomalies," said a senior administrative official of Anna university.DoTE has also recommended giving help to teachers deal with routine workload apart from organizing de-stressing programmes like yoga for faculty members and students.

"At the time of giving employment, many private colleges promise some amount, but later on they pay only a part of it. To ensure that the teachers don't leave the job, their original certificates are confiscated. Teachers were asked to forcibly admit students into the colleges. Everyone knew about the problem but nothing was done so far. I am happy now that DoTE has taken up the matter seriously," said KM Karthik, founder of All India Private Colleges Employees Union (AIPCEU).



Man booked for creating fake social media profile of IPS officer

https://www.hindustantimes.com/cities/noida-news/man-booked-for-creating-fake-social-media-profile-of-ips-officer-101663092399625.html

A suspect has been booked at Sector 113 police station in Noida for allegedly creating a fake profile of an Indian Police Service (IPS) officer on social media on Tuesday.

A complaint was submitted by Manzil Saini, a 2005-batch IPS officer belonging to Uttar Pradesh cadre, who is currently in central deputation and posted as a deputy inspector general of police (DGP) of the National Security Guard (NSG) under the Union ministry of home affairs (MHA) on Monday night.

"I came to know about the incident when a few days back one of my friends informed me that she saw my profile on Instagram. I found out that someone had created the profile over a year back and has my photograph in uniform. I immediately submitted a complaint at the local police station on Monday night," said Saini, who is a resident of Sector 78 in Noida.

Harish Chander, the deputy commissioner of police (Noida) informed that an FIR under Section 420 (cheating) of the Indian Penal Code (IPC) and other relevant sections of the Information Technology (IT) Act were registered on Tuesday against the suspect, identified as Rishi Saini, a resident of Jalaun.

"The technical team of Gautam Budh Nagar police identified the man who had created the account. He created a fake profile of the complainant using her available pictures from the internet and misused her credentials to impersonate her. Teams have been dispatched to nab the suspect," DCP Chander added.

Manzil Saini informed that the same person who has created the profile has also been messaging her on WhatsApp. "After the suspect was identified, I found out that the same person has been messaging me repeatedly. Even after blocking several of his numbers, he would message me from a new number. His most recent message was three days back on my birthday," she said.

Manzil Saini has earlier served as SSP Lucknow and DIG National Human Rights Commission (NHRC) and is widely known for busting a multi-million inter-state kidney racket in 2008 when she was the Moradabad ASP.

'Payment of govt employee's retirement dues ensured'

http://www.millenniumpost.in/nation/payment-of-govt-employees-retirement-duesensured-492855

New Delhi: The NHRC on Tuesday said it has ensured payment of retirement dues of a government employee who was "deprived of his legitimate pension arrears" for more than three years, thereby subjecting him to "misery and mental agony".He had passed away in September 2020, but his terminal dues were not paid, the National Human Rights Commission said in a statement.The Commission said it had registered a case on the basis of a complaint lodged in 2021 by the son of the victim, the retired government employee."Allegedly, his father, superannuated as a section officer from the Department of Posts & Telegraph Office, Delhi, but due to his critical illness he could not submit his life certificate in the year 2017, therefore, his pension was withheld.

"Later, he submitted the requisite life certificate and supporting documents in the year 2018 onwards, but still he could not get his pension despite many requests to the concerned authorities. In meantime, he passed away in September 2020 but his terminal dues were not paid," the statement said. In response to the notices of the Commission, "the allegations were found true by the department of posts," the rights panel said. "It informed that the undrawn pension amounting to Rs 12,36,235 of the victim retired employee had been processed. In addition, as part of departmental action a written warning under CCS Rules, 1965 was issued to the erring officer for the delay," it said.

Taking into consideration all the facts and circumstances of the case, NHRC observed that "the pensioner was deprived of his legitimate pension arrears during his lifetime, and thereafter his son for more than three years, thereby subjecting them to misery, mental agony and undue harassment"."This act of negligence has violated the human rights of the deceased victim and the complainant for which the department of posts is vicarious liable and recommended that it pays Rs 1 lakh as relief to the complainant," the statement said. The intervention of the NHRC in this case of non-payment of retirement dues for more than three years, "not only resulted in the release of the same, but also payment of Rs 1 lakh as relief to the complainant by the department of posts," it said.



Payment of government employee s retirement dues ensured ...

https://www.devdiscourse.com/article/law-order/2177107-payment-of-governmentemployees-retirement-dues-ensured-nhrc

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(This story has not been edited by Devdiscourse staff and is auto-generated from a syndicated feed.)





India News | Payment of Government Employee's Retirement Dues Ensured: NHRC

https://www.latestly.com/agency-news/india-news-payment-of-governmentemployees-retirement-dues-ensured-nhrc-4200056.html

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payment of government employees retirement dues ensured

https://theprint.in/india/payment-of-government-employees-retirement-dues-ensurednhrc/1127064/

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Plea by Mathura Dalit family: HC orders CBI probe against 35 policemen for lodging 'false cases'

https://indianexpress.com/article/cities/lucknow/plea-by-mathura-dalit-family-hcorders-cbi-probe-against-35-policemen-for-lodging-false-cases-8149538/

The Allahabad High Court has ordered a CBI probe against 35 police officers accused of lodging "false cases" against members of a Dalit family in Mathura district.

The court was hearing a petition filed by one Sumit Kumar, and his brother Puneet Kumar. They alleged that some police officials in Mathura lodged "a large number of fraudulent and false cases" against them to pressure them to compromise in other cases.

In a September 6 order, Justice Suneet Kumar and Justice Syed Waiz Mian of the Allahabad High Court said, "...it is evident the police personnel of Mathura district have been stage managing to lodge false cases against the family of petitioner of which notice has been taken by the National Human Rights Commission and SC Commission."

The petition sought quashing of an FIR, lodged on March 24 this year, for kidnapping and abduction. It also sought transferring the case to the CBI.

As per the petition, one Prem Singh and another person tried to kill Puneet Kumar on October 4, 2013. A complaint was then lodged by Puneet's mother, Maya Devi, to the police. The petition alleged that instead of lodging an FIR based on the complaint, police booked Puneet's brother Sumit under CrPC sections.

Maya Devi then moved court, which ordered lodging of an FIR for attempt to murder, rioting, and criminal conspiracy in the October 4, 2013, incident based on her complaint. While an FIR was lodged at Highway police station in Mathura on the court's order, the petitioner claimed "aggrieved, police officials, in connivance with the accused persons", lodged an FIR against them and Maya Devi at the same police station in a case of assault on woman with intent to outrage her modesty.



NHRC displeased with report by Nuapada DM

https://www.dailypioneer.com/2022/state-editions/nhrc-displeased-with-report-bynuapada-dm.html

The National Human Rights Commission (NHRC) hearing a case of alleged violation of child rights by the Forest Department in Odisha has expressed displeasure over a report of inquiry filed by the Collector, Nuapada, denying the allegations.

"The report was not filed with due diligence before the commission," the NHRC said.

Acting upon a complaint filed by Dilip Das, a human rights activist of Bhawanipatna, basing on a news report on child labour engagement in Talakot village of Nuapada district in a kendu leaves phadi for drying bidi leaves, the commission had issued notices to the Chief Secretary, Government of Odisha, Principal Secretary, Forest and Environment Department and District Magistrate, Nuapada, on June 14 calling for a report within a period of four weeks.

"Neither the District Magistrate nor the Government of Odisha appreciated the fact that the news article clearly manifests that those children, who have been shown in the photograph, are not playing but rather working in the field. In spite of a clear picture of the children, the administration is trying to cover their wrongs by filing incomplete and wrong reports before the commission" the notice stated.

The commission has said that it never appreciates such conduct and always takes a serious view. "The commission is not satisfied with the reports filed by the concerned authorities and the State and hereby rejected the aforesaid reports on the ground that the said enquiry was conducted in saving the wrongdoer and lawbreaker or delinquent officials involved or in connection with the child labour," said the NHRC.

The commission has asked the authorities to file a detailed report along with the requisite reports/documents after conducting a proper inquiry within six weeks.



सरकारी कर्मचारी की सेवानिवृत्ति बकाया राशि का भुगतान सुनिश्चित किया: एनएचआरसी

https://navbharattimes.indiatimes.com/india/nhrc-ensured-payment-of-retirementdues-of-government-employee/articleshow/94182856.cms

नयी दिल्ली, 13 सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को कहा कि उसने उस सरकारी कर्मचारी की सेवानिवृत्ति की बकाया राशि का भुगतान सुनिश्चित किया है, जो तीन साल से अधिक समय से ''अपनी वैध पेंशन पाने से वंचित'' थे।एनएचआरसी ने एक बयान में कहा कि सितंबर 2020 में उनका निधन हो गया था, लेकिन उनके बकाया का भुगतान नहीं किया गया था।आयोग ने कहा कि उसने पीड़ित, सेवानिवृत्त सरकारी कर्मचारी के बेटे द्वारा 2021 में दर्ज एक शिकायत के आधार पर मामला दर्ज किया था।बयान में कहा गया है, ''उनके पिता, डाक और टेलीग्राफ कार्यालय, दिल्ली के एक अनुभाग अधिकारी के रूप में सेवानिवृत्त हुए थे, लेकिन उनकी गंभीर बीमारी के कारण वह वर्ष 2017 में अपना जीवन प्रमाण पत्र जमा नहीं कर सके, इसलिए उनकी पेंशन कथित तौर पर रोक दी गई थी।"

इसमें कहा गया है, "बाद में, उन्होंने 2018 के बाद से आवश्यक जीवन प्रमाण पत्र और सहायक दस्तावेज जमा किये गये, लेकिन फिर भी संबंधित अधिकारियों के कई अनुरोध के बावजूद उन्हें अपनी पेंशन नहीं मिल सकी थी। इस बीच, सितंबर 2020 में उनका निधन हो गया, लेकिन उनकी बकाया राशि का भुगतान नहीं किया गया।"एनएचआरसी ने कहा, "आयोग के नोटिसों के जवाब में, "डाक विभाग द्वारा आरोपों को सही पाया गया।"बयान के अनुसार, "मामले के सभी तथ्यों और परिस्थितियों को ध्यान में रखते हुए, आयोग ने पाया कि "पेंशनभोगी अपने जीवनकाल के दौरान अपने वैध पेंशन बकाया से वंचित था और इसके बाद उनके बेटे को तीन साल से अधिक तक मानसिक पीड़ा और उत्पीडन झेलना पड़ा।"



'Payment of govt employee's retirement dues ensured'

Employee died in 2020 but his dues were not paid: NHRC

OUR CORRESPONDENT

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